

\*[THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA) : (a) There are 27 factories in the organised sector engaged in the manufacture of cosmetics. They are located as follows :—

Name of the State	No.
1. Maharashtra	15
2. West Bengal	8
3. Tamil Nadu	2
4. Kerala	1
5. Karnataka	1

(b) Those out of the above which are foreign owned companies or branches of foreign companies and who have applied under section 29 of Foreign Exchange Regulation Act, 1973 for continuing in this industrial activity can in terms of the guidelines under Foreign Exchange Regulation Act be allowed to continue on conditions including dilution of equity or diversification into items listed in Appendix I of Industrial Licensing Policy of 1973 or into predominantly export oriented items within specified periods.]

#### **Revocation of Emergency in the Company**

\*490. SHRI NIREN GHOSH :  
 DR. Z. A. AHMAD :  
 SHRIMATI PRATIBHA SINHA:  
 SHRIMATI SUSHILA SHANKAR ADVAREKAR :  
 SHRIMATI RATHNABHAI  
 SREENIVASA RAO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal under Government's consideration to revoke the proclamation of emergency in the country; and

[ ] English translation.

(b) if not, what are the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY: (a) and (b) The question of revocation of the proclamation of emergency is under constant review.

#### **Tax on the Farm Sector**

\*491. SHRI DEORAO PATIL : Will the Minister of PLANNING be pleased to state :

(a) whether it is a fact that the Planning Commission have prepared a scheme for levying a tax on the farm sector; and

(b) if so, what are the details thereof and tentative estimates of revenue fixed thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI VIDYA CHARAN SHUKLA) : (a) and (b) A statement is laid on the Table of the House.

#### **Statement**

The broad lines along which additional taxes could be levied on the farm sector are indicated in the Draft Fifth Five Year Plan. Briefly, it has been suggested that the State Governments could implement the Raj Committee's recommendation for imposing Agricultural Holdings Tax and/or adopt a combination of measures like withdrawal of concessions in land revenue, imposition of surcharge on land revenue at graduated rates, greater use of cesses on commercial crops and the imposition of a betterment levy.

#### **Negotiations with the outlawed Mizo National Front**

\*492. SHRI SAWAI SINGH SISODIA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Chief Minister of Mizoram has appealed to the